

(ii) G.S.R. 729(E) published in Gazette of India dated the 2nd December, 1977 together with an explanatory memorandum. [Placed in Library. See No. LT-1287/77].

(2) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. F. 4/33/75-Fin. (G) (ii) in Delhi Gazette dated the 26th November, 1977 under section 72 of the Delhi Sales Tax Act, 1975. [Placed in Library. See No. LT-1288/77].

12.03 hrs.

**PUBLIC ACCOUNTS COMMITTEE
FIRST REPORT**

SHRI C. M. STEPHEN (Idukki): Sir, I present the First Report of the Accounts Committee on Paragraphs 30, 33 and 38 of the Report of the Comptroller and Auditor General of India for the year 1974-75, Union Government (Defence Services).

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINTH REPORT

SHRI M. RAM GOPAL REDDY (Nizamabad): I present the Ninth Report of the Committee on Private Members' Bills and Resolutions.

COMMITTEE ON PETITIONS

FIRST REPORT

गो उग्रसेन (देवर्षिया) : महादय, आपकी आज्ञा से, मैं याचिका मर्मति का पहला प्रतिवेदन प्रस्तुत करता हूँ ।

**PETITION re. DEMANDS OF
RAILWAYMEN**

PROF. DILIP CHAKARVARTY (Calcutta South): Sir, I present a petition signed by Shri J. P. Chaubey, General Secretary, All India Railwaymen's Federation, regarding demands of Railwaymen.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have given notice. There is an explosive situation developing in Kanpur in which five persons died, and this is happening because of gross mismanagement on the part of the employers, the Swadeshi Cotton Mills. It is a very serious situation...

MR. SPEAKER: I have allowed a call-attention on that matter.

SHRI JYOTIRMOY BOSU: I want to make a submission 60 days' wages have not been paid, and a sum of Rs. 5 lakhs has been spent on his son's marriage last night at 1, Barakhamba Road—the Jaipurias. It is a very serious matter...

MR. SPEAKER: You cannot make a speech now. I have allowed a call-attention.

SHRI C. M. STEPHEN (Idukki): the Home Minister has made a statement in Bombay saying that the Shah Commission will issue a warrant against Mrs. Indira Gandhi. He has also said that the Shah Commission will inquire into the justifiability of Emergency Declaration. This is an interference in the judicial process. The Shah Commission is a body in the finding of which the nation puts a lot of stock. It is dangerous to allow the credibility of the Shah Commission to be eroded and to give an impression that the Ministers are interfering. (*Interruptions*) An impression is gaining ground that the Shah Commission is functioning under the directive of the Home Minister. Well this is a very serious situation and this is matter on